GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2160
ANSWERED ON:05.12.2014
TAX RECOVERY CASES
Devi Smt. Rama;Lokhande Shri Sadashiv Kisan;Singh Shri Pashupati Nath

Will the Minister of FINANCE be pleased to state:

- (a) the details of tax recovery cases under trial in different courts and amount held up there under as on date;
- (b) whether the concerned Government officials do not submit their facts and arguments properly in most appeals filed by big companies leading to non-payment or delayed payment of taxes and if so, the details thereof; and
- (c) the reaction of the Government thereto and the corrective measures taken in this regard?

Answer

FINANCE MINISTER (SHRI ARUN JAITLEY)

(a) The number of prosecution cases pertaining to matters related to tax recovery, pending before the trial courts, as on 31.05.2014, is as under:

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SI No Section of the Income-tax Act, 1961 under Number of cases pending which such Prosecution matter is pending 1 276 96 2 276C(2) 242
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The data of tax amount pending recovery in these cases is not maintained centrally.

- (b) No, Madam. Department takes all necessary steps to ensure that all cases before the Courts are suitably represented by the Government Standing Counsels/Prosecution Counsels, who are properly briefed about the facts of each case.
- (c) The question does not arise in view of reply to answer (b) above.